

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.1093/2000

New Delhi this the 17th day of November, 2000

HON'BLE MR. V.K. MAJOTRA, MEMBER(A)

Dr. Mangla Kohli
Nee Kawle
R/o 171 Sector A,
Pocket C, Vasant Kunj,
New Delhi.

(S)
-Applicant

(None present)

Versus

1. Ministry of Health &
Family Welfare,
Dept. of Health,
Through Secretary,
2. Union Public Service Commission (UPSC)
Through Secretary
Dholpur House,
Shajahan Road,
New Delhi.

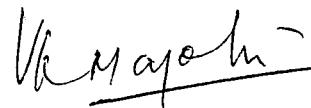
(By Advocate: Shri K.R. Sachdeva) -Respondents

ORDER (Oral)

Mr. V.K. Majotra, Member (A)

The applicant was remained unrepresented even on the last three hearings since 1.8.2000. It seems that the applicant is not interested in pursuing the matter which is dismissed for default for lack of prosecution.

2. Needless to state that interim order dated 6.6.2000 stands automatically vacated.


(V.K. Majotra)
Member (A)

cc.